

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 149/MP/2019**

- Subject : Petition under Section 79(1)(b), Section 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements entered into between Solar Energy Corporation of India Limited and Parampujya Solar Energy Private Limited seeking directions to Solar Energy Corporation of India to act in accordance with Article 11 of the Power Purchase Agreement accepting the impact of Force Majeure events and extend the timeline for fulfilment of Conditions Subsequent and Scheduled Commissioning Date of the Petitioner's projects.
- Date of Hearing : 30.7.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Parampujya Solar Energy Private Limited (PSEPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.
- Parties Present : Shri Nitish Gupta, Advocate, PSEPL  
Ms. Parichita Chowdhury, Advocate, PSEPL  
Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Shri Nirnay Gupta, Advocate, CSPTCL and CSPDCL  
Ms. Neha Singh, SECI  
Shri Abhishek Kumar Ambasta, SECI  
Shri Uday Pavan Kumar Kruthiventi, SECI  
Shri Abhinav Kumar, SECI  
Shri Arvind Banerjee, CSPDCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, learned counsel appearing for the Respondents, Chhattisgarh State Power Distribution Company Ltd. ('CSPDCL') and Chhattisgarh State Power Transmission Company Ltd. ('CSPTCL') sought time to file reply to the Petition. Learned counsel for the Petitioner had no objection in this regard.
3. Learned senior counsel for SECI submitted that SECI has already filed its reply.
4. Considering the submissions of learned counsels for the parties, the Commission directed the Respondents, CSPDCL and CSPTCL to file their respective reply within a week after serving copy to the Petitioner, who may file its

rejoinder, if any, within two weeks thereafter. The Commission further directed the parties to comply with the above direction within the specified timeline and observed that no further extension of time will be allowed.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**